

(20) CCA No. 112/07
OA No. 484/05

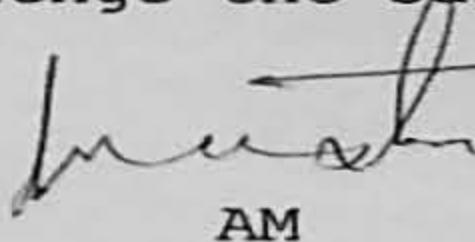
05.10.2007

Hon'ble Mr. Justice Khem Karan, VC
Hon'ble Mr. P.K. Chatterji, AM

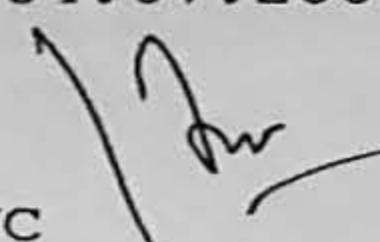
Heard Sri A.K. Srivastava learned counsel for the applicant.

We have heard him and have perused the contents of Contempt application and order dated 04.07.2007 which the respondents are said to have passed in compliance of order dated 13.02.2007 in OA No. 484/05. What Sri Srivastava submits is that the directions of this Tribunal have not properly been complied with nor the relevant points considered by the authority in passing the order dated 04.07.2007. We feel that it is not a case where contempt notices should be issued. In case the applicant is aggrieved of the order dated 04.07.2007 he may pursue the remedy available to him.

So the application for initiating contempt proceedings is rejected ~~by~~ without any prejudice to the right of the applicant to challenge the said order dated 04.07.2007.


AM

/pc/


VC